

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.

Civil Misc. Contempt Petition No.113 of 2003.

In

Original Application No.41 of 2001.

Allahabad this the 07th day of October, 2003.

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.

Hon'ble Mr.D.R. Tiwari, Member-A.

Suraj Mal Meena

S/o Sri Prabhati Lal Meena,
R/o Dila Ram Palace, Camel's Back Road,
Kurli, Mussoorie and at present working as
Telephone Operator in Telephone Exchange,
Mussoorie Office of the General Manager,
Telephone Department, Dehradun.

.....Applicant.

(By Advocate : Sri P.C. Shukla)

Versus.

Sri B.K. Shukla
Chief General Manager,
U.P. Telecom Circle (E),
Lucknow (U.P)

.....Respondent.

(By Advocate :)

O R D E R

(By Hon'ble Mr.Justice R.R.K. Trivedi, V.C.)

We have heard Sri P.C. Shukla learned counsel
for the applicant.

2. This application has been filed for punishing
the respondents for wilful disobedience of the order
dated 30.10.2001 passed in O.A. No.41 of 2001 in
which the direction was to decide the representation.

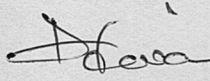
During this period, the telecommunication department
has been converted into a Corporation known as




Bharat Sanchar Nigam Ltd. (In short B.S.N.L.) and services of the group 'C' and 'D' employee ^{has}~~have~~ been absorbed in the Corporation. This Tribunal has no jurisdiction to hear the dispute against B.S.N.L., as no notification has been issued by Central Government under Section 14(2) of Administrative Tribunal Act, 1985, conferring the jurisdiction on this Tribunal.

2. Considering this aspect, we are of the view that the action for contempt ^{should also}~~could~~ not be taken by the Tribunal. Contempt Application is rejected with the liberty to the applicant to raise his grievance before the appropriate forum in accordance with law.

No order as to costs.


Member-A.


Vice-Chairman.

Manish/-